

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-501
IB-687/PB/2020

IN THE MATTER OF:

Allahabad Bank

....Applicant

Vs.

Mahamaya Exports Pvt. Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 06.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Aasheesh Gupta, Adv.
Mr. Mohit Nandwani, Adv. for Rishi Infratech
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Financial Creditor is present. Ld. Counsel on behalf of one of the Director is present. One of the counsel on behalf of 30% shareholder of the Corporate Debtor is also present. Ld. Counsel on behalf of Director submitted that in Company Petition No. 33(ND)/2016 in the matter of Sh. Vishisht Kumar Goyal Vs. M/s. Mahamaya Exports Pvt. Ltd. & Ors. (Corporate Debtor) to the present case, an application has been filed seeking direction of the Tribunal to permit the said Director to represent the Corporate Debtor in the present petition. It was submitted by the Ld. Counsel that the said petition is pending before Court II and on 03.05.2024, some order has been passed by that Court regarding calling of the Board Meeting of the Corporate Debtor on the said issue. In view of this, list the matter on **07.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)